

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-297/ND/2017

In the matter of
Gold String Interiors (P) Limited

.. PETITIONER

SECTION :
Under Section 252

Order delivered on 21.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :


For the intervene : Ms. Lakshmi Gurung, Standing Counsel
For Income tax Deptt.

ORDER

Learned Counsel for the petitioner as well as for the Income tax Department are present. Ld. Standing Counsel for the Income tax department represents that some time may be required for filing its observations/objections in the matter.

In view of the said representation/request, 10 days time is granted to the Income tax Department to file its observations/objections, if any.

Post the matter on 30.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
21.12.2017